

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

CAA-48/ND/2021

Connected with CA(CAA)-86(ND)/2020

IN THE MATTER OF SECTIONS 230-232 OF THE COMPANIES ACT, 2013

Sections 230-232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements, and Arrangements) Rules, 2016.

In the matter of Scheme of Amalgamation

OF

Casper Consumer Electronics Private Limited

(Transferor Company-1/Applicant Company-1)

Coalition Agency Private Limited

(Transferor Company-2/Applicant Company-2)

Zip Minerals & Mining Private Limited

(Transferor Company-3/Applicant Company-3)

Drastic Consultancy Services Private Limited

(Transferor Company-4/ Applicant Company-4)

Enthuse Power Private Limited

(Transferor Company-6/ Applicant Company-5)

Feeder Iron & Steel Private Limited

(Transferor Company-7/ Applicant Company-6)

Glossy Infotech Private Limited

(Transferor Company-8/ Applicant Company-7)

Hamlet Power Private Limited

(Transferor Company-9/ Applicant Company-8)

Hunch Security Placement Private Limited

(Transferor Company-10/ Applicant Company-9)

Luminous Cement Private Limited

(Transferor Company-11/ Applicant Company-10)

Mutual Placement Services Private Limited

(Transferor Company-12/ Applicant Company-11)

Pride Placement Services Private Limited

(Transferor Company-13/ Applicant Company-12)

Torsion Digital Networks Private Limited

(Transferor Company-14/ Applicant Company-13)

Triage Construction Private Limited

(Transferor Company-15/ Applicant Company-14)

Vertex Aluminum Private Limited

(Transferor Company-16/ Applicant Company-15)

Vital Tour & Travel Private Limited

(Transferor Company-17/ Applicant Company-16)

With

Wellington Transportation Private Limited

(Transferee Company/ Applicant Company-17)

CORAM:

DR. DEEPTI MUKESH

HON'BLE MEMBER (Judicial)

MS. SUMITA PURKAYASTHA

HON'BLE MEMBER (Technical)

MEMO OF PARTIES

Casper Consumer Electronics Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-1/Applicant Company-1

Coalition Agency Private Limited

Registered office at Cabin No. - 2, 1205, 89 - Hemkunth Chamber
Nehru Place New Delhi 110019

...Transferor Company-2/ Applicant Company-2

Zip Minerals & Mining Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-3/Applicant Company-3

Drastic Consultancy Services Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-4/ Applicant Company-4

Enthuse Power Private Limited

Registered Office at 116A, 1st Floor, Somdutt Chamber -1 5,
Bhikaji Cama Place New Delhi 110066

...Transferor Company-6/ Applicant Company-5

Feeder Iron & Steel Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-7/ Applicant Company-6

Glossy Infotech Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-8 Applicant Company-7

Hamlet Power Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-9/ Applicant Company-8

Hunch Security Placement Private Limited

Registered Office at Flat No. 305,3rd Floor, Bakshi House,
40-41 Nehru Place New Delhi 110019

...Transferor Company-10/ Applicant Company-9

Luminous Cement Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-11/ Applicant Company-10

Mutual Placement Services Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-12/ Applicant Company-11

Pride Placement Services Private Limited

Registered office at 116A, 1st Floor, Somdutt Chamber - 1 5,
Bhikaji Cama Place New Delhi 110066

...Transferor Company-13/ Applicant Company-12

Torsion Digital Networks Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-14/ Applicant Company-13

Triage Construction Private Limited

Registered Office at 116A, 1st Floor, Somdutt Chamber - 1 5,
Bhikaji Cama Place New Delhi 110066

...Transferor Company-15/ Applicant Company-14

Vertex Aluminum Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferor Company-16/ Applicant Company-15

Vital Tour & Travel Private Limited

Registered Office at 116A, 1st Floor, Somdutt Chamber - 1 5,
Bhikaji Cama Place New Delhi 110066

...Transferor Company-17/ Applicant Company-16

With

Wellington Transportation Private Limited

Registered Office at Cabin No. -2, 1205, 89 - Hemkunth Chamber,
Nehru Place, New Delhi 110019

...Transferee Company/ Applicant Company-17



Order Pronounced on: 23.03.2021

For the Applicants: Mr. Arun Saxena, Advocate

ORDER

Dr. Deepti Mukesh, Hon'ble Member (J)

1. This petition for second motion has been filed under the provisions of Sections 230-232 of the Companies Act, 2013 read with Rule 15(1) of the Companies (Compromise, Arrangements, Amalgamation) Rules, 2016 for the Scheme of Arrangement (for brevity Scheme) praying for fixing a date of hearing of the main Company Petition for approving the scheme of arrangement by way of amalgamation as well as for issuance of direction concerning publication of notices in press to be carried and notices to be issued to the authorities concerned including regulators, if any.
2. From the records, it is seen that the First Motion application was filed before this Tribunal vide CA (CAA)- 86(ND)2020 and based on such application moved under Sections 230-232 of the Companies Act, 2013 and directions were issued by this Tribunal, wherein the meeting of the Equity Shareholders and Unsecured Creditors of all the Transferor Companies and Transferee Company were dispensed vide order dated 04.12.2020. In view of the absence of any Secured Creditors for all the Transferor Companies and the Transferee Company, the necessity of convening their respective meetings did not arise. It is submitted that the present application is filed on 22.12.2020 and the certified copy of the first motion was received on 18.12.2020, hence the second motion petition is filed within time.
3. Taking into consideration the submissions made and documents placed on record, it is hereby ordered as follows:
 - (i) The date of hearing of the Petition filed by the Applicants for the approval of the Scheme is fixed on **21st May 2021**.

- (ii) Notice of the hearing shall be advertised in the newspapers namely, "Business Standard" (English, Hindi, Delhi editions) not less than 10 days before the aforesaid date fixed for hearing.
- (iii) In addition to the public notice, each of the Applicant(s) shall serve the notice of the Petition on the following Authorities namely, (a) Central Government through Regional Director (Northern Region), Ministry of Corporate Affairs; (b) Registrar of Companies, NCT of Delhi & Haryana, Ministry of Corporate Affairs; (c) the Income Tax Department through the Income Tax Cell at DCIT (High Court Cell), Lawyer's Chamber, Block No. 1, Room No. 428 & 429, Delhi High Court, New Delhi, along with full details of assessing officer and PAN numbers of all the applicant companies; (d) Official Liquidator; and to such other Sectoral Regulatory Authorities who may govern the working of the respective companies involved in the Scheme at least 30 days before the date fixed for hearing of the above Petition.
- (iv) Further, notices shall also be served to Objector(s) or to their representative, if any, as contemplated under Sub-Section (4) of Section 230 of the Act who may have made representation and who have desired to be heard in their representation along with a copy of the Petition and the Annexures filed therewith at least 15 days before the date fixed for hearing.
- (v) All the Applicants shall at least 7 days before the date of hearing of the Petition shall file an affidavit of service in relation to publication effected in the newspapers as well as service of notices on the Authorities specified above including the Sectoral regulator as well as to Objectors, if any.

- (vi) Objections to the Scheme, if any, contemplated by the authorities, to whom notices have been given on or before the date fixed for hearing, may be filed, failing which it will be considered that there is no objection to the approval of the Scheme on the part of the authorities and subject to other conditions being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed there under.
- (vii) Each Applicant Company shall individually comply with proviso to sub section (3) of Section 232 or proviso to sub section (7) of Section 230, of the Act, 2013, as may be applicable under the circumstances on or before the date fixed for hearing by filing the certificate of statutory auditors of the applicant companies.
- (viii) The next date of hearing of the Petition shall be on **21st May 2021** for the consideration of the approval of the Scheme of Arrangement as contemplated between the Applicant Companies.

SD/-

(MS. SUMITA PURKAYASTHA)

MEMBER (T)

SD/-

(DR. DEEPTI MUKESH)

MEMBER (J)